

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01242/2014**

**Dated Tuesday the 3<sup>rd</sup> day of September Two Thousand Nineteen**

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)  
HON'BLE MR. T. JACOB, Member (A)**

Mrs. Malika,  
W/o. Late G. Thimarayaperumal,  
Veruvedu Post,  
Nelakottai Taluk,  
Dingigul. ....Applicant

By Advocate M/s. V. Raghavachari

Vs

Union of India,  
rep by the Superintendent,  
O/o. The Superintendent of Post Offices,  
Dindigul Division,  
Dindigul 624001. ....Respondent

By Advocate Mr. K. Rajendran

**ORAL ORDER****(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

On perusal, it is seen that there was no representation for the applicant on 14.08.2019. Therefore, the matter was directed to be listed on 29.08.2019 under the caption “For Dismissal”. On 29.08.2019, counsel for applicant was represented by his junior who sought adjournment. Accordingly, the matter was directed to be listed today under the same caption “For Dismissal”. However even today, there is no representation for the applicant. Therefore, it is evident that the applicant is not interested in prosecuting the case.

2. In view of the above, OA is dismissed for default.

**(T.Jacob)  
Member(A)**

**03.09.2019**

SKSI

**(P. Madhavan)  
Member(J)**